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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.REV.P. 380/2017, CRL.M.A. 8755/2017

AHMER KHAN

..... Petitioner

Through: Mr. Rajesh Inamdar, Ms. Sheena T.  
and Ms. Ayushi Mittal, Advocates

versus

STATE (GOVT OF NCT OF DELHI) & ANR. .... Respondents

Through: Mr. Manoj Pant, APP for the State.

**CORAM:**

**HON'BLE MS. JUSTICE SWARANA KANTA SHARMA**

**ORDER**

**26.09.2023**

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1. Learned APP for the State, at the outset, points out that the petitioner has not approached Sessions Court and has directly approached this Court by way of the present revision petition.
2. On the other hand, learned counsel for the petitioner states that the Sessions Court and this Court have concurrent jurisdiction, and thus, the present revision petition is maintainable.
3. Issue notice to State/respondent no. 1. Mr. Manoj Pant, learned APP accepts notice on behalf of State.
4. List for arguments on maintainability on 19.10.2023.
5. The order be uploaded on the website forthwith.

**SWARANA KANTA SHARMA, J**

**SEPTEMBER 26, 2023/ns**